

186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (Vote on Account) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 18th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (viii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 18th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

SHRI EDUARDO FALEIRO (Mormugao): Sir, I have given notice of a privilege motion. What has happened to it?

MR. SPEAKER: I have received today at 10.40 A.M. a notice of question of privilege from Shri Eduardo Faleiro regarding alleged aspersions on the Speaker by certain members as reported in the press. As the notice was received late, I did not have time to consider it. I will go into the matter and decide the question of its admissibility. (Interruptions)* Nothing is to be recorded.

12.07 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE.

REPORTED RESENTMENT AMONG THE WORK-CHARGED EMPLOYEES OF BEAS-SUTLEJ LINK PROJECT.

MR. SPEAKER: The Calling Attention. Shri Narain Chand Parashar. (Interruptions)* Nothing should be recorded without my permission.

PROF. NARAIN CHAND PARASHAR (Hamirpur): I call the attention of the Minister of Energy and Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:—

The reported resentment among the work-charged employees of Beas-Sutlej Link Project in Mandi District of Himachal Pradesh consequent upon the issue of retrenchment notices to a large number of them and failure of the Government to employ them on new projects.

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Mr. Speaker, Sir, I fully share the anxiety and concern expressed by the honourable Members through this Calling Attention Notice about the reported retrenchment among the work-charged employees of the Beas-Sutlej Link Project.

The work on this multi-purpose project was started in 1961-62. It involved the construction of a diversion dam on the river Beas, two tunnels of approximately 13 kms. each, and an open hydel channel for diverting the waters of river Beas into the river Sutlej. At the end of the second tunnel, a power station known as Dehar Power Station was built. On the river Beas another dam has also been constructed at Pong, where a power station has also been built.

*Not recorded.

(Shri A.B.A. Ghani Khan Chaudhuri)

The first phase of the project was completed in 1977. This project has been a massive project, and at peak construction stage it provided employment to 36,613 work-charged employees. Since such projects are completed in phases, it is only natural that the number of employees required goes down with the completion of successive stages of the project. Therefore, out of a total of 36,613 work-charged employees, 30,488 employees, who became surplus, at different points of completion of various stages of works, were retrenched under a phased programme of retrenchment after being paid the retrenchment compensation at the rate of 15 days wages for every completed year of service as provided in law. Some of these employees, who were not eligible for such payments under the relevant enactments were also paid the retrenchment compensation at the rate of 15 days wages in accordance with an agreement reached between the management and the workers. In addition, all such work-charged employees who had completed 5 years or more of service were also paid gratuity for every completed year of service as per regulating enactments. Those who had not completed 5 years of service were paid ex-gratia amounts at the rate of 7-1/2 days wages for every completed year of service. Besides, 9322 of the 30,488 retrenched employees were absorbed in other Central and State Projects.

As on 1-3-1980, 6,125 work-charged employees are still working on this project. For maintenance and operation of the project after its completion, the number of work-charged employees required will further go down. However, I would like to assure this House that full terminal benefits as detailed earlier will be given to those who become surplus and every effort will be made to find alternative employment for them.

*Not recorded.

MR. SPEAKER: Nothing is to be recorded without my permission (Interruptions)*

PROF. NARAIN CHAND PARASHAR: Sir, the tragedy of the Beas-Sutlej Link Project work-charged employees is that, even after having put in 10 to 20 years of service, they have no security of job and their future remains uncertain. The problem has been caused mainly by the lethargy and callousness of the Janata Government at the Centre and in the State during 1977-79. It is clear from the press reports that the main work of construction of the Project was completed by May, 1977, and yet, the Government and the Project authorities did not take up any other Project in the region so as to offer employment to these who were likely to be discharged after the completion of the work there. In particular, the Baggi Power House, a component of BSL Project, could have been cleared, and similarly other projects could have been taken in hand so as to absorb all the employees who were to be gradually retrenched from the BSL Project. Unfortunately, the Janata Government was not keen about the welfare of the workers and neglected their interests and failed to clear any project in time to absorb the work-charged employees, as was done at the time of completion of the Bhakra Dam by the then Congress Government.

May I ask the hon. Minister whether he would ensure justice to the workers who have put in 10 to 20 years of service by assuring them of early absorption in other projects and by not allowing the retrenchment to come in force till then, especially when the Congress Party which is sympathetic to workers is now in power? May I further ask him as to what are the projects (Interruptions)*

Which are under the consideration of the Government in this regard and

*Not recorded.

how soon they would be cleared.
(Interruptions)**

12.14 hrs.

RE. ATROCITIES ON HARIJANS

अध्यक्ष महोदय : मैंने जो कहा था, कर दिया है ।

I have already allowed enough discussion on this subject. I cannot do any more justice to that. I appeal to the hon. Members and to the leaders.

मैंने सब को बुला लिया है, सब कुछ कर दिया है । इसके अलावा मैं कुछ नहीं कर सकता हूँ ।

I appeal to the hon. Member of the Opposition and their leaders to maintain order.

अगर ऐसे ही चलना है तो कोई हर्ज नहीं है । और सुनने का तो अब सवाल ही नहीं उठता है । मैंने बहुत सुना है बल्कि मेरे पास सब का पैमाना बहुत बड़ा है । मैं बिल्कुल विचलित नहीं हूँगा । आपका यह हाउस है, किसी बाहर वाले का नहीं है, जिस तरीके से इच्छा हो, इसको चलाये । मैंने तो हर एक सब्जेक्ट पर इतनी डिस्कशन एलाउ की है लेकिन उसके बाद भी आप लोग इस तरह करते हैं कि जब मैं खड़ा होता हूँ तब भी आप बैठने की कोशिश नहीं करते हैं ।

शैलानी जी ने कहा है कि मैं बिलकुल नहीं बैठूँगा ।

He said it on the floor of the House.

अगर कोई आदमी इस तरीके से कहता है तो मैं अपने तरीके से किसी के खिलाफ प्रति-शोध की भावना से या पक्षपात की भावना से नहीं चलूँगा, मैं कानून के हिसाब से चलना चाहता हूँ । मुझे इस हाउस को चलाना है । अगर इस तरीके से आप पब्लिसिटी गेन करना चाहते हैं तो यह गलत बात है । यह हाउस किसी अकेले व्यक्ति का नहीं है.....

(अवधान) . . शैलानी जी, मैं आप से बात नहीं करना चाहता हूँ ।

On no grounds I am going to allow this. This is not the way to run the House.

शैलानी जी, आप में बहुत ज्यादा जोश हो सकता है . . . ठीक है, आप में ज्यादा जोश हो सकता है । मैं तो गरीब आदमी हूँ मुझे तो इस हाउस को चलाना है ।

अब सवाल यह पैदा होता है कि किस तरीके से हमें इस हाउस को चलाना है । लीडर्स यदि चाहें तो मेरा कमरा में आकर मेरे साथ बैठ कर मीटिंग कर लें कि किस तरह से हाउस को चलाना है ।

श्री राम विलास पासवान (हाजीपुर) :
क्या आप ने कभी मीटिंग बुलाई है ?

अध्यक्ष महोदय : मैं तो रोज बुलाता हूँ ।

I always invite Members to come to my Chamber and discuss it with me.

(अवधान)

मैंने बिलकुल नहीं कहा, मैं कहूँगा -

I have brought it to the notice of the Government. Whatever has been said is on the record of the House.

जो कुछ है वह रिकार्ड में है । मैं चलेन्ज करता हूँ ।

श्री रामविलास पासवान : आप देख लीजिए ।

अध्यक्ष महोदय : मैं कहता हूँ आप आ जायें, मैं दिखा दूँगा । मैं कोई बात नहीं सुनना चाहता हूँ ।

I will show it to you. I have allowed enough.

शैलानी जी का नियम 377 में नोटिस हो चुका है । इस के बाद भी इस चीज को लेकर इस हाउस का टाइम खराब किया जाय, आप अपने साथियों को नहीं समझा सकते । इनको